

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 129 /2017 in C.P. No. 1/73(4)/NCLT/AHM/2017**


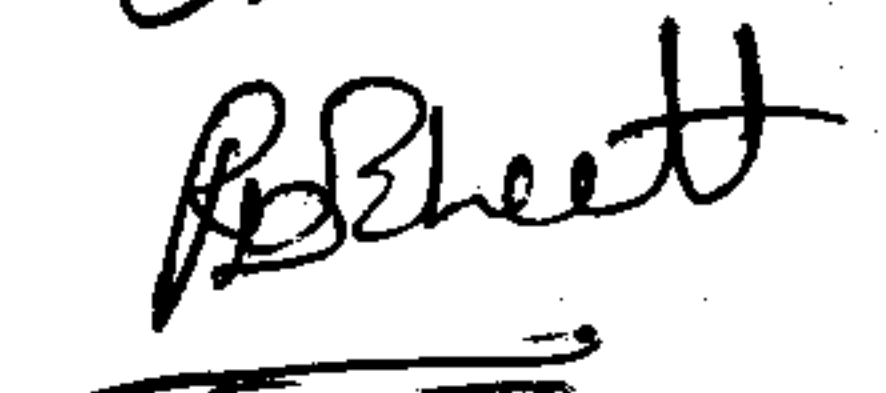
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.05.2017**

Name of the Company: Neesa Agritech & Food Ltd. & Ors.  
V/s.  
Meena Subhash Kulkarni & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Jaimin R. Dave	Advocate	Respondent	
2.	Ravish Bhatt	"		

**ORDER**

Learned Advocate Mr. Ravish Bhatt present for Applicant/ Original Respondent.  
~~Authorised Representative Mr. Ashok Sachdeva present for Respondent/ Original~~  
~~Petitioner.~~ <sup>Learned Advocate Mr. Jaimin Dave Present</sup>

Heard Learned Counsel for Petitioner.


Perused the petition.

The grievance of the Applicant appears to be for the second adjournment petition cost was imposed without considering the plea of the counsel for the Applicant that he is out of station.

This Tribunal after considering all the facts imposed costs.

There are no grounds to recall the order, however Applicant is permitted to pay the cost by next date of hearing failing which further steps follow.

Application is ordered accordingly.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 26th day of May, 2017.